



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 189/2021  
in  
O.A. No. 3666/2019**

**This the 6<sup>th</sup> Day of August, 2021**

(Through Video Conferencing)

**Hon'ble Ms. Manjula Das, Acting Chairman  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Shri Manmohan Singh Rawat, S.O.,  
Gp.'B', Aged about 59 years,  
S/o Late Anand Singh Rawat,  
R/o House No.: 1131, Jawahar Colony,  
NIT, Faridabad-121005  
Working in Deptt. of Agri.coop. & Frmr. Wel.,  
Krishi Bhawan, New Delhi-110001

... Petitioner

(By Advocate : Shri D.P. Sharma )

**Versus**

1. Shri Amit Khare, Secretary,  
Ministry of Information & Broadcasting,  
Govt. of India, A-Wing,  
Shastri Bhawan, New Delhi-110001  
Email: secy.inb@nic.in
2. Shri N. Venudhar Reddy,  
Director General/ Officer-in-Charge,  
All India Radio, Parsar Bharti, Akashwani Bhawan,  
Sansad Marg, New Delhi-110001  
Email: dgair@prasarbharati.gov.in

... Respondents

(By Advocates : Shri S.M. Arif and Shri S.N. Verma)



## **O R D E R (ORAL)**

### **Hon'ble Ms. Manjula Das :**

This Contempt Case is filed alleging that the respondents did not implement the order dated 17.01.2020 passed in OA No.3666/2019.

2. On perusal of the order dated 17.01.2020, we have seen that the direction was given in para No. 4 to the respondent no.1 to pass an order on the representation of the applicant dated 12.03.2019. From the record, it appears that the applicant made a representation before the respondent No.1 and the direction was also given to respondent no.1. In view of that, no contempt lies against respondent no. 2, which is the competent authority to act upon.

3. In view of the above, learned counsel for applicant prays for withdrawal of the CP, with liberty to file MA for implementation of the order dated 17.01.2020.

4. Accordingly, the CP is dismissed as withdrawn, with the liberty as aforesaid.

**(A.K. Bishnoi)**  
**Member (A)**

**(Manjula Das)**  
**Acting Chairman**